

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. # 1114/94.

Dt. of Decision : 2-6-97.

B. Krishna

.. Applicant.

Vs

1. The Union of India, Rep. by the Secretary, Min. of Finance (Dept. of Revenue), New Delhi.
2. The Central Board of Excise and Customs, rep. by its Secretary, Govt. of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Asst. Collector, Central Excise, Hyderabad I Division, Hyderabad.

.. Respondents.



Counsel for the applicant : Mr. G. Parameshwar Rao

Counsel for the respondents : Mr. K. Bhaskara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

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in this OA then the applicant is entitled for arrears on that basis from the date of his re-engagement.

7. Time for compliance is two months from the date of receipt of a copy of this order.

8. With the above direction the OA is disposed of.  
No costs.

प्रमाणित प्रति  
CERTIFIED TO BE TRUE COPY

*H. M. B.*  
न्यायालय अधिकारी  
COURT OFFICER  
केन्द्रीय प्रशासनिक अधिकारी  
Central Administration, T. (Bus.)  
हैदराबाद बैच बैच  
HYDERABAD BENCH

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कानूनी संख्या	01/1114(94)
CASE NUMBER	.....
जजंश्वर का तारीख	21/6/97
Date of Judgement	.....
प्राप्त तथ्यावकाश की गया दिन	21/6/97
Copy Made Ready on	.....

*[Signature]*  
व्यायामी अधिकारी (न्य विक.)  
Section Officer (J)